

Case No. 58264/2016
FIR No. 535/2015
PS Kirti Nagar
U/s 307/326/34 IPC
State Vs. Bali

29.07.2020

File of this case is taken up today in terms of order bearing No. R-235/RG/DHC/2020 dt. 16.05.2020, No. 16/DHC/2020 dated 13.06.2020 and No. 24/DHC/2020 dt. 13.07.2020, of the Hon'ble High Court of Delhi.

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Zafar Abbas and Sh. Himanshu Gupta, Ld. Counsels for the accused alongwith accused Bali, who is on bail, through Video Conferencing.

This matter is listed today for final arguments through VC.

Arguments partly heard for about 40 minutes through VC.

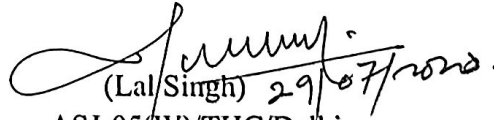
Ld. Counsels for the accused submit that they want to file written arguments apart from the oral arguments and seeks one opportunity for the same.

Ld. counsels for the accused submit that next date may be given after 15th August, 2020 for further arguments.

Ld. Counsels for the accused have been provided with the dedicated e.mail address of the Court i.e. asj05west@gmail.com for filing written arguments/submissions.

At the request of ld. counsels for the accused, matter is adjourned for 19.08.2020.

Put up on 19.08.2020 for further arguments through VC.


(Lal/Singh) 29/07/2020.
ASJ-05(W)/THC/Delhi
29.07.2020(P)

FIR No. 876/2017
PS Ranhola
U/s 302/308/323/148/149/34 IPC
State Vs. Mannu @ Sonu @ Chiranji Lal

29.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Sanjeev Verma and Sh. Gaurav Mahur, Ld. Counsels for
the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for grant of interim bail.

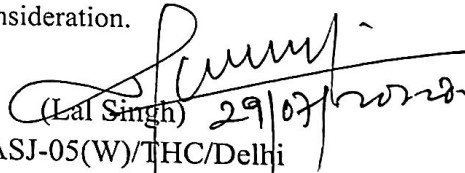
Reply has been received on behalf of SI Sedhu Ram Yadav
alongwith previous involvement report.

Ld. Counsel for the applicant/accused submits that the present
application may also be treated as application under HPC guidelines dt.
18.05.2020.

Issue Notice to the concerned Jail Supdt., to file report
regarding conduct of the applicant/accused as well as period of custody of
the applicant/accused and also report regarding involvement of the
applicant/accused in any other case, if any, returnable for 05.08.2020.

Also issue notice to the IO/SHO concerned to file proper report
regarding the previous involvement of the applicant/accused specifically
mentioning whether the applicant/accused is involved in any other case or
not, returnable for 05.08.2020.

Put up on 05.08.2020 for consideration.


(Lal Singh) 29/07/2020
ASJ-05(W)/THC/Delhi
29.07.2020(P)

FIR No. 278/2018
PS Nangloi
U/s 392/397/395/412/120B IPC
State Vs. Naresh @ Lambu

29.07.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld. Counsel for the applicant/accused
through VC.

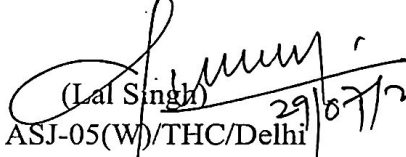
This application u/s 439 Cr.P.C. has been filed on behalf
of the applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that this
application is for grant of regular bail.

Reply to the above application has been received on behalf
of SI Amit, PS Nangloi.

Since this application is for grant of regular bail, therefore,
file of this case is required. As such, the matter is adjourned for
06.08.2020.

Put up on 06.08.2020 alongwith the main case file for
consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.07/2020(P)

FIR No. 278/2018
PS Nangloi
U/s 392/397/395/412/120B IPC
State Vs. Dharmender @ Rahul

29.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Nishant Shaiva, Ld. Counsel for the applicant/accused
through VC.

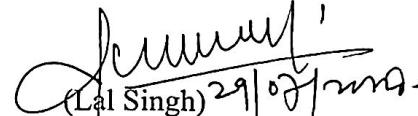
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of the applicant/accused for grant of bail.

Ld. Counsel for the applicant/accused submits that this
application is for grant of regular bail.

Reply to the above application has been received on behalf
of SI Amit, PS Nangloi.

Since this application is for grant of regular bail, therefore,
file of this case is required. As such, the matter is adjourned for
06.08.2020.

Put up on 06.08.2020 alongwith the main case file for
consideration.


(Lal Singh) 29/07/2020
ASJ-05(W)/THC/Delhi
29.07.2020(P)

FIR No. 522/2017
PS Hari Nagar
U/s 379/328/411/34/IPC
State Vs. Rajesh Gupta

29.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Suraj Prakash, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail for a period of 45 days.

Reply to the above application was already received on behalf of SI Dhan Raj, PS Hari Nagar.

Report has been received on behalf of Dy. Supdt., Central Jail no.4, Tihar, Delhi regarding custody period of the applicant/accused and as per which, the applicant/accused is in custody from 01.12.2017 to till date. Further it is reported that the conduct of the applicant/accused in the jail is satisfactory/Good.

Report was also called from the Ahlmad of the court regarding custody of the applicant/accused and as per which, the applicant/accused is running in J.C. and alongwith the report, copy of Arrest memo has also been annexed and as per which, the applicant/accused was arrested on 30.11.2017.

Ld. Counsel for the applicant/accused submits that the present application of the applicant/accused falls under the HPC guidelines dt. 07.04.2020.

Ld. Counsel for the applicant/accused submits that the

Contd.....2.

[Signature]
29/07/2020

: 2 :

applicant/accused is in J.C. for more than 2½ years.

In the instant case, the charge-sheet has been filed against the applicant/accused for the offence u/s 379/328/411/34¹²⁰⁸ IPC. *of*

I have perused the HPC guidelines/criteria dt. 07.04.2020 and the applicant/accused falls under the criteria dt. 07.04.2020 as the applicant/accused is in custody for more than 2½ years and the maximum punishment prescribed for the alleged offence is 10 years.

In view of the above facts & circumstances, the present application deserves to be allowed.

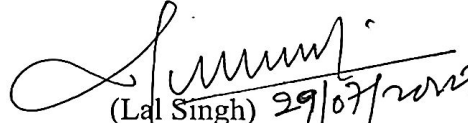
Accordingly, the applicant/accused Rajesh Gupta is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing Personal bail bond for a sum of Rs.50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.


(Lal Singh) 29/07/2020
ASJ-05(W)/THC/Delhi
29.07.2020(P)

FIR No. 523/2017
PS Hari Nagar /120B
U/s 379/328/411/34 IPC 8/10
State Vs. Rajesh Gupta

29.07.2020

Present : Sh.M.A.Khan, Id. Addl. PP for the State through VC.
Sh.Suraj Prakash, Ld. Counsel for the applicant/accused
through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the
applicant/accused for grant of interim bail for a period of 45 days.

Reply to the above application was already received on behalf
of SI Dhan Raj, PS Hari Nagar.
Shri Krishna Sharma

Report has been received on behalf of Dy. Supdt., Central Jail
no.4,Tihar, Delhi regarding custody period of the applicant/accused and as
per which, the applicant/accused is in custody from 01.12.2017 to till date.
Further it is reported that the conduct of the applicant/accused in the jail is
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Report was also called from the Ahlmad of the court regarding
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Ld. Counsel for the applicant/accused submits that the present
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Contd.....2.

[Signature]
29/07/2020.

: 2 :

applicant/accused is in J.C. for more than 2½ years.

In the instant case, the charge-sheet has been filed against the applicant/accused for the offence u/s 379/328/411/34¹²⁰³ IPC. *guy*

I have perused the HPC guidelines/criteria dt. 07.04.2020 and the applicant/accused falls under the criteria dt. 07.04.2020 as the applicant/accused is in custody for more than 2½ years and the maximum punishment prescribed for the alleged offence is 10 years.

In view of the above facts & circumstances, the present application deserves to be allowed.

Accordingly, the applicant/accused Rajesh Gupta is admitted to interim bail for a period of 45 days from the date of his release subject to furnishing Personal bail bond for a sum of Rs.50,000/- (Rupees fifty thousand only) to the satisfaction of concerned Jail Supdt.

The applicant/accused shall not make any attempt to influence or pressurize the witnesses and shall also not come into contact with any of the witnesses during the period of his interim bail.

The applicant/accused shall surrender before the concerned Jail Supdt. on expiry of period of interim bail.

Copy of this order be sent to the concerned Jail Supdt.

The application u/s 439 Cr.P.C. for grant of interim bail is accordingly disposed of.

(Lal Singh)
ASJ-05(W)/THC/Delhi
29.07.2020
29.07.2020(P)

FIR No. 15/2018
PS Ranhola
U/s 302/34 IPC
State Vs. Mohd. Naushad

29.07.2020

Present : Sh.M.A.Khan, ld. Addl. PP for the State through VC.
Sh.Pradeep Kumar, Ld.Counsel for the applicant/accused through VC.

This application u/s 439 Cr.P.C. has been filed on behalf of the applicant/accused for grant of interim bail.

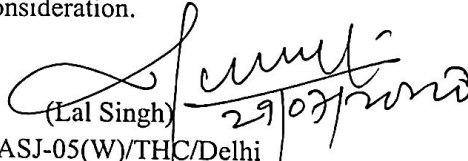
Ld. Counsel for the applicant/accused submits that the present application has been filed for interim bail on the medical ground of mother of the applicant/accused.

Reply to the above application has been received on behalf of SI Sedhu Ram Yadav, PS Ranhola alongwith previous involvement report.

Issue notice to the IO/SHO concerned to verify the medical documents of mother of the applicant/accused, returnable for 06.08.2020.

Copies of medical documents of mother of the applicant/accused be sent to IO/SHO concerned alongwith the notice, for compliance.

Put up on 06.08.2020 for consideration.


(Lal Singh)
ASJ-05(W)/THC/Delhi
29.07.2020(P)